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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Decided on: 27th April, 2021*

+ W.P.(C) 5020/2021

SARV PRIYA MAHAJAN CGHS LTD Petitioner

Through: Mr.Sandeep Kumar, Adv.

Versus

REGISTRAR OF COOPERATIVE SOCIETIES, Respondent

Through: Mr.Santosh K.Tripathi, Standing
Counsel with Mr.Aditya Khanna, Adv.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JASMEET SINGH

JUDGMENT

: **D.N.PATEL, Chief Justice (Oral)**

Proceedings in the matter have been conducted through video conferencing.

C.M.No.15386/2021 (exemptions)

Allowed, subject to all just exceptions.

The application is disposed of.

C.M.No.15387/2021 (exemptions from filing attested affidavits)

For the reasons stated in the application and in view of the present prevailing situation, the present application is allowed. However, the applicant is directed to file duly signed and affirmed affidavits within a period of one week from the date of resumption of regular functioning of the Court.

The application is disposed of.

W.P.(C) No.5020/2021 & C.M.No.15385/2021(stay)

1. This writ petition has been preferred with the following prayers:-

“(A) Quash the order dated 15.04.2021, passed by the respondent whereby the administrator cum Returning Officer has been appointed in the Society by the respondent despite of the Returning Officer as requested by the Petitioner Society.”

2. We have heard the learned counsel for the parties.
3. At the outset, the learned counsel for the petitioner submitted that it would suffice for the disposal of this writ petition if the representation dated 16th April, 2021 which is already preferred by the petitioner is decided by the concerned respondent authorities as early as possible keeping in view the judgment delivered by Hon’ble Supreme Court and Hon’ble High Court of Delhi as stated in the representation which is annexed as Annexure-I to the memo of this writ petition.
4. In view of this limited submission, we hereby direct the concerned respondent authorities to decide the representation dated 16th April, 2021 preferred by the petitioner, in accordance with law, rules, regulations and Government policies applicable to the facts of the case and also keeping in view the order dated 08.03.2021 in the case titled as *Suo Motu Writ Petition (Civil) No.3/2020*. The decision shall be taken as early as possible and practicable.
5. With these observations, this writ petition is disposed of.

CHIEF JUSTICE

JASMEET SINGH, J

APRIL 27, 2021/‘anb’